

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960."

*The motion was adopted.*

SHRI GUMAN MAL LODHA: I introduce the Bill.

15.43½ hrs.

**Maintenance of uninterrupted Power Supply to Industries of Backward States Bill\***

[Translation]

SHRIMATI BHAVNA CHIKHLIA (Junagarh): I beg to move for leave to introduce a Bill to provide for uninterrupted power supply to the industrial units operating in the industrially backward states of the country by the Central Government to ensure the overall industrial development of such states and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for uninterrupted power supply to the industrial units operating in the industrially backward States of the country by the Central Government to ensure the overall industrial development of such States and for matters connected therewith."

*The motion was adopted.*

[Translation]

SHRIMATI BHAVNA CHIKHLIA: I introduce the Bill.

15.44 hrs.

**Cyclone, Earthquake and Flood victims (Financial Relief and Rehabilitation) Bill\***

[Translation]

SHRIMATI BHAVNA CHIKHLIA: I beg to move for leave to introduce a Bill to provide for rehabilitation of and financial relief to the people for damage caused to their crops, property, livestock and for the loss of life suffered by them due to cyclones, earthquakes and floods and for matters connected therewith or incidental thereto.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for rehabilitation of and financial relief to the people for damage caused to their crops, property, livestock and for the loss of life suffered by them due to cyclones, earth- quakes and floods and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRIMATI BHAVNA CHIKHLIA: I introduce the Bill.

15.44½ hrs.

**Slum and Jhuggi Jhopri areas (basic amenities and clearance) Bill\***

[Translation]

SHRIMATI BHAVNA CHIKHLIA: I beg to move for leave to introduce a Bill to provide for minimum basic

amenities of water, electricity, sanitation and health care in slums and jhuggi jhopri clusters and for the clearance of such areas in larger public interest and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for minimum basic amenities of water, electricity, sanitation and health care in slums and jhuggi jhopri clusters and for the clearance of such areas in larger public interest and for matters connected therewith or incidental thereto."

*The motion was adopted.*

[Translation]

SHRIMATI BHAVNA CHIKHLIA: I introduce the Bill.

15.45 hrs.

**Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill**

[English]

MR. DEPUTY SPEAKER: We shall now take up Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill for consideration and passing.

Dr. P. Vallal Peruman may please move.

DR. P. VALLAL PERUMAN (Chidambaram): I beg to move:

"That the Bill to provide for reservation of posts for Scheduled Castes and Scheduled Tribes in higher category of posts in Government Service, be taken into consideration".

Mr. Deputy Speaker Sir, our country is a welfare State and many steps have been taken to ameliorate the sufferings of the downtrodden sections of the society. For achieving this, our Constitution has made some special provisions for the welfare of the Scheduled Castes and Scheduled Tribes.

In order to improve the living conditions of the Scheduled Castes and Scheduled Tribes, various welfare schemes have been launched. Of them, a provision for reserving posts in Services and in educational institutions under the Government has been made. It was decided that they should be represented in Government Services according to their population. This provision provides for 15% reservation for Scheduled Castes and seven and a half per cent for Scheduled Tribes respectively. But this is not fully implemented. Moreover, the population of Scheduled Caste and Scheduled Tribe has increased manifold but the percentage of posts reserved for them remains the same.

According to the 1991 census, the Scheduled Caste population now is 13,82,23,000 and something. The